

**Letters of Administration with the will annexed, granted to the
Administrator General**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
TESTAMENTARY AND INTESTATE JURISDICTION

PETITION NO. OF 19 .

(Title as in the Petition)

Be it known that this day being the day of
..... 19 the last will and testament (a copy whereof is hereunto annexed)
of deceased, is proved and registered before this Court
and that letters of administration with the said will annexed to the property and credits
of the said deceased are hereby granted to Administrator
General of Maharashtra and his successors in office to have effect throughout the
State of Maharashtra, he having undertaken to administer the same and to make a
full and true inventory of the said property and credits and exhibit the same in this Court
within six months from the date of this grant or within such further time as the Court
may from time to time appoint and also to render to this Court a true account of the
said property and credits within one year from the same date or within such further time
as the Court may from time to time appoint.

Witness Chief Justice at Bombay
aforesaid, this day of 19 .

By the Court,
Prothonotary and Senior Master.

Sealer

The day of 19 .
Administrator General in Person.